(2021) 05 SEBI CK 0193

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No.444 Of 2021, Appeal No.360 Of 2021

Sanjiv Bhavnani APPELLANT

Vs

Securities And Exchange Board Of India RESPONDENT

Date of Decision : 20-05-2021

Acts Referred:

Citation : (2021) 05 SEBI CK 0193

Hon'ble Judges : Tarun Agarwala, Presiding Officer;M. T. Joshi, J

Bench : Division Bench

Advocate : Sudeep Vijayan, Gaurav Varma, Mihir Mody, Arnav Misra, Mayur Jaisingh, K. Ashar

Judgement

Misc. Application No. 444 of 2021 :

1. There is a delay of 340 days in the filing of the appeal. No reason whatsoever has been given. Misc. Application is allowed.

Appeal No. 360 of 2021 :

2. Three weeksâ?? time is allowed to the respondent to file a reply.

Three weeks thereafter to the appellant to file rejoinder. List on July 27, 2021.

3. Parties will take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the appeal would be heard through

video conference or through physical hearing.

4. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on

behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

